GOVERNMENT OF INDIA LABOUR AND EMPLOYMENT LOK SABHA

UNSTARRED QUESTION NO:2527
ANSWERED ON:27.08.2012
LABOUR UNREST AT MARUTI SUZUKI MANESAR PLANT
Das Gupta Shri Gurudas; Meinya Dr. Thokchom; Panda Shri Prabodh; Rao Shri Nama Nageswara; Sudhakaran Shri K.; Tagore Shri Manicka

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government's attention has been drawn to the continued labour unrest at the Maruti Suzuki's Manesar plant which was developed into violent action and resulted in killing of a senior executive on 18 July this year and injuries to many;
- (b) if so, the details thereof;
- (c) whether any inquiry has been conducted into the matter;
- (d) if so, the details thereof and the action taken by the Union Government to resolve the problem and create an atmosphere for the smooth resumption of the work at the plant;
- (e)whether the Government proposes to amend the Contract Labour (Regulations & Abolitions) Act, 1970 and Trade Union Laws; and
- (f)if so, the time by which it is likely to be done?

Answer

MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE)

- (a) to (d): Yes, Madam. A violent incident had occurred at the Maruti Suzuki's Manesar Plant on 18th July, 2012 in which a senior executive was killed and approximately 91 other supervisory staff were injured. Following the incident, the management of Maruti Suzuki announced a lockout. As the establishment of Maruti Suzuki falls under the State sphere, the State Government of Haryana has constituted a Special Investigating Team which is conducting an inquiry into the incident. Further, the State Government of Haryana has held many meetings with the management of Maruti Suzuki to resolve the problem and to create an atmosphere for smooth resumption of work at the Plant. It has been reported by the State Government of Haryana that the management of Maruti Suzuki have lifted the lockout on 21st August, 2012. The workers have joined duty and work at the Plant has resumed partially.
- (e) & (f): A proposal to amend the Contract Labour (Regulation & Abolition) Act, 1970 is under examination of the Government and the act will be amended as per procedure laid down for this purpose. At present, there is no proposal to amend the Trade Union Laws.